

The scheme has been modified with effect from 1.1.1984 so as to cover deserving units in all industries. The salient features of the scheme are concessional rate of interest on the components of the loans, exemption of the loan from convertibility option, flexibility in stipulation of repayment period and norms for debt-equity ratio and promoters' contribution etc. One of the conditions for availing assistance under the scheme is that the machinery proposed to be replaced should have been in use for more than ten years. A liberalisation has been introduced recently to provide that in regard to projects with fast-changing technology or in cases where specific advantage would accrue, the condition of ten years use of machinery could be relaxed.

**Parallel Circulation of Paper Coins Printed by Traders in Gujarat**

834. SHRI HANNAN MOLLAH: Will the Minister of FINANCE be pleased to state;

(a) whether Government are aware that parallel paper currency printed by traders of Gujarat are in wide circulation there;

(b) if so, whether printing and circulation of paper currency is legal; and

(c) the remedial measures being taken to meet the shortage of coins and notes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Reserve Bank of India have reported that certain establishments like shops, hotels etc. are reported to be issuing paper coupons to their customers in their transactions of goods. Reserve Bank of India, however, have no information regarding wide circulation of paper currency.

(b) and (c) As stated above, the use of paper coupons has been in vogue in establishments like hotels, canteens and shops for facilitating their transactions and not for replacing coins. Such paper coupons are not legal tender and there is no cause for any legal action.

[*Translation*]

**Overdrafts drawn by States and Union Territories during Sixth Five Year Plan**

835. SHRI DILEEP SINGH BHURIA: Will the Minister of FINANCE be pleased to state;

(a) the names of States and Union Territories which have taken overdraft from the Reserve Bank during the Sixth Five Year Plan indicating the amount taken by each of them year-wise;

(b) the States and Union Territories which have been allowed to convert their overdrafts into long-term loans; and

(c) the reasons for converting these overdrafts into loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) A statement I indicating the States' overdraft at the end of first four years of the 6th Plan and overdrafts of States as of 14th March, 1985 is attached. As the U.T. Governments' cash balance forms part of the Union Government's cash balance they do not have any overdraft.

(b) A statement II indicating the medium-term loans provided to the States during 1982-83 and 1983-84 is attached.

(c) Medium-term loans were provided to the States to enable them have reasonable Plan outlays.

Statement I

States	Adjusted overdraft as on				Overdraft as on
	31.3.81	31.3.82	31.3.83	31.3.84.	14.3.85
1	2	3	4	5	6
1. Andhra Pradesh	—	—	—	13.00	190.63
2. Assam	33.05	115.43	9.83	60.48	2.71
3. Bihar	—	180.14	204.24	112.40	—
4. Gujarat	17.59	53.60	—	—	25.69

1	2	3	4	5	6
5. Haryana	36.01	66.79	48.87	12.63	78.82
6. Himachal Pradesh	—	32.85	3.30	14.70	—
7. Jammu & Kashmir*					
8. Karnataka	14.37	—	4.84	37.26	171.90
9. Kerala	—	75.93	—	45.05	222.58
10. Madhya Pradesh	97.93	130.88	20.27	35.43	21.99
11. Maharashtra	—	36.40	—	—	—
12. Manipur	17.49	64.29	13.58	12.71	1.35
13. Meghalaya	—	14.11	0.18	2.59	—
14. Nagaland	0.64	19.96	14.94	33.59	8.36
15. Orissa	—	6.43	20.98	—	45.78
16. Punjab	64.01	79.35	—	47.34	62.10
17. Rajasthan	143.27	271.46	2.07	—	32.72
18. Sikkim*					
19. Tamil Nadu	—	—	—	—	—
20. Tripura	9.46	28.72	1.13	4.57	—
21. Uttar Pradesh	—	—	2.00	36.61	195.61
22. West Bengal	93.91	316.96	38.69	62.90	220.16
Total :	527.73	1493.30	384.92	531.26	1280.40

\* Do not Bank with R.B.I.

## Statement II

(Rs. crores)

STATES	1982-83	1983-84
1. Andhra Pradesh	18.95	—
2. Assam	127.43	—
3. Bihar	197.39	169.29
4. Gujarat	74.60	—
5. Haryana	75.79	19.93
6. Himachal Pradesh	36.91	—
7. Jammu & Kashmir	—	—
8. Karnataka	—	4.84
9. Kerala	93.93	42.26
10. Madhya Pradesh	154.88	20.27
11. Maharashtra	81.40	—
12. Manipur	66.29	—
13. Meghalaya	16.41	—
14. Nagaland	21.96	—
15. Orissa	24.43	41.00
16. Punjab	97.35	21.32
17. Rajasthan	283.46	48.71
18. Tamil Nadu	—	55.78
19. Tripura	30.72	—
20. Uttar Pradesh	0.85	2.00
21. West Bengal	340.71	73.72
Total :	1743.46	499.12

[English]

Taking over of closed and Sick Tea Gardens.

836. SHRI ANANDA PATHAK : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the number of tea plantations still closed and sick in different States;

(b) the names of such tea plantations and the States where located and the number of workers affected by such closure; and

(c) whether Government propose to take over these closed and sick tea gardens under the Tea Act?

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) and (b). Apart from tea gardens closed or abandoned long time back where the question of revival as tea units is not relevant, in the past five years Tea Board has definite information only regarding one property namely Nomanuddy in Assam. This garden had an area of about 50 hectares of land under tea in 1980 including fellow land. The tea